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CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA), Indiranagar, Bangalore - \$60 038

Application No. 429/86(T) (W.P.No 16203/1983)

Dated the 2240CT,1986

To

Versus

Applicant

- The Director 'Gas Turbine Research Establishment, Government of India, Ministry of Defence, Suranjan Das Road, P.B.No.7575, Bangalore-560075
- The Scientific Adviser to Raksha Manthry, and Director General Research and Development, R&D Organisation, Ministry of Defence, New Delhi. (Shri M. Vasudeva Rao, Advocate

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH IN APPLICATION NO. 429/86(T)

Please find enclosed herewith the copy of the Order/Interim Order passed by this Tribunal in the above said Application on 25.9.1986. .

St. 1. Sie fie & W.C.

(N . RAMAMURTH SECTION OFFICER (Judicial)

Encl: As above.

Copy to:-

Shri R.S.Hegde, Advocate, 231, Laxminivas, Subedar Chatram Road, Bangalore-9.

Advocate for Applicant.

Shri M. Vasudeva ^Rao, Addl. Central Govt. Standing Counsel, High Court of Karnataka Building, Bangalore-1.

Respondents

Respondents

Respondents

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(c. K. Dhoraut

Applicant

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH, BANGALORE

Order Sheet (contd)

A.No.429 (86(T)

Date Office Notes Orders of Tribunal

25.9.84.

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The grievance of the applicant is that during August and October, 1977, his case for promotion in the grade of Senior Scientific Assistan (SSA) in Flight Science group should have been considered, since he was eligible for promotion from 1.6.1973 as per the rules.

The stand taken by the 2nd respondent (R2) is that no post was vacant in the group in which the applicant was working against which he could have been considered for promotion to SSA during 1977, and those promoted to the grade of SSA in 1977 belonged to other groups in which vacancies were available. This stand was refuted by the 1st respondent (R1) in his letter dated 18.3.1983 addressed to R2 in which it was pointed out that as many as ll vacancies of SSA in Flight Science were available for promotion, in addition to 4 vacancies which were also notified. It is further stated in the aforesaid letter that in view of the above 15 vacancies, Rl had forwarded 12 names of JSA-1 who were eligible for ad hoc promotion, among whom the applicant was one. R1, therefore, requested R2 to reconsider the case of the applicant and grant him promotion w.e.f. December, 1977.

In view of the above, we direct the respondents to consider the case of the applicant for promotion w.e.f. 13.8.1977 and fix his seniority in accordance with rules within two men months from the date of receipt of this order. Application disposed of accordingly.

(I.H.A. REGO) (CH. R.K. RAO)

dms. MEMBER (AM) MEMBER (JM)

25.9.86. TRUE CORP. SEE

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CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH @@@@@@@@@@@@@@@@

Commercial Gorplex(BDA), Indiranagar, Bangalore - 560 038

> **828FIXAXXXXXXXXXX** (JUDICIAL)

Dated: 29hlan

CONTEMPT OF COURT	APPLICATION NO	76 C7)	/8 7 ()	
	W.P. NO	-		
Applicant				
Shri C.K. Dha	rgupta	V/s The Dire	ctor, GTRE, B'lore	& another
To			3. The Director	
Gas Turbi	ientific Assistant ne Research Establishmer of Defence Das Road	nt (GTRE)	Gas Turbine R Establishment Ministry of D Suranjan Das P.B. No. 7575	(GTRE) efence Road
2. Shri R.S. Advocate No. 231 (Upstairs)		4. The Scientifi Raksha Manthr General, R & Ministry of D DHQ PO, New D	y & Director D Organisatio efence
Anand Rac Bangalore	vas, Subedar Chatram Ros Circle - 560 009 ct: SENDING COPIES		5. Shri M. Vasud Addl Central Counsel, High SED BY THE BENCH	Govt. Stng
Please f	ind enclosed herewit	th the copy o	f ORDER /SXXXX/	
KKAXXKKAZKKA	XXx passed by this Tr	ribunal in the	e above said Cont	empt of Court

Encl : as above

application on 27-7-87

copy con (86°C)

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

DATED THIS THE 27TH DAY OF JULY, 1987

Present: Hon'ble Sri Ch. Ramakrishna Rao

Member (J)

Hon'ble Sri P. Srinivasan

Member (A)

C.C. APPLICATION NO. 15/87

C.K. Dhargupta S/O. Late A.K. Dharagupta Major, working as Senior Scientific Assistant in Gas Turbine Research Establishment, Bangalore.

Applicant

(Shri R.S. Hegde

Advocate)

Vs.

- 1. The Director
 Gas Turbine Research Establishment
 Government of India, Ministry of
 Defence, Suranjan Das Road
 P.B. No.7575, Bangalore 560 075
- 2. The Scientific Adviser to Raksha Manthry and Director General Research and Development R&D Organisation Ministry of Defence, New Delhi.

Respondents

(Shri M. Vasudeva Rao

Advocate)

This application came up for hearing today. Member (A) made the following:

ORDER

This is an application presented by the applicant in A No. 429/86 complaining that the Respondents therein had not complied with the orders of this Tribunal dated 25.9.1986 and had, therefore, committed contempt of this Tribunal. The complainant was present in person when the matter was taken up for hearing.

2. Shri M.V. Rao, learned counsel for the Respondents informs that his clients had taken the matter

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to the Supreme Court by way of a Special Leave petition which was rejected by the Court on 10.7.1987. Shri Rao informs us that the Supreme Court has given two months to his client from 10.7.1987 to implement the order of this Tribunal.

- 3. In view of the above the Respondents in A. No. 429/86 cannot be held guilty of contempt of this Tribunal. They will implement the order of this Tribunal before the expiry of the time limited by the Supreme Court.
- 4. The proceedings for contempt of court are therefore dropped. Parties to bear their own costs.

Sd - ---

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MEMBER (J)

MEMBER (A)

"True copy"

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D.No. 1087/87/sec.iv-A...iv-SUPREME COURT OF INDIA NEW DELHI.

dt. 29th July, 1987

FROM:

The Additional Registrar, Supreme Court of India, New Delhi.

To

The Registrar,
High Court of Central Administrative
Tribunal, Additional Bench,
Bangalore

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL)NO. 2783 of 1987 (Petition Under Article 136 of the Constitution of India for Special Leave to Appeal to the Supreme Court from the Judgment and Order dated 25.9.86 of the High Court of Central Administrative Tribunal in Appln. 429/86 .)

The Director Gas Turbine Research Establishment & Ant...

....Petitioners

JUL 1987

C.K.Dhargupta...

...Respondent

Sir,

I am to inform you that the Petition above-mentioned for Special Leave to Appeal to this Court was filed on behalf of the Petitioner above-named from the Judgment and Order of the High Court noted above and that the same was dismissed by this Court on the 10th day of July, 1987

A certified copy of this Court's Proceedings dated the 10th July, 1987 is enclosed herewith for your information and necessary action.

Yours faithfully,

for ADDITIONAL REGISTRAR

encl:as above.

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Item No. 25

Court No. 6

SUPREME COURT OF RECORD OF PROCEEDINGS

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Petition(s) For Special Leave To Appeal (Civil/CNODES) No. (s) 2783

(From the judgment and order dated 25-9-86 of the High Court of Central Adma. Tribunal.

Application No 429 of 1986(T)

The Director Gas Turbine Research Establishment & Anr. VERSUS

.. PETITIONER (S)

C.K. Dhargupta

(with appln for condn of delay & ex parte stay) RESPONDENT(S)

Cate: This/These petition (s) was/were called on fcr hearing today

Hon'ble Mr. Justice M.M. Dutt (Vacation Judge) Hon'ble Mr Justice hon'ble Mr. Justice

For the Petitioners:

Mr B. Datta ASG, Pramod Swarup Adv. Mr P Parmeshwaran Adv.

For the Respondents :

UPON hearing counsel the Court made the following ORDER

Delay condoned. The Special Leave Petition is dismissed. The Petitioner is permitted to implement the order of the tribunal within two months from today.

as SSA. We have no reason to hold otherwise.

- In the light of our above discussion, we make the following orders and directions:
 - liable to pay the difference of arrears due to the petitioner on his promotion as SSA from 13.8.77 to 8.8.1979. We direct the respondents to make payment of the same to the petitioner with all such expedition as is possible in the circumstances of the case and in any event within a period of two months from the date of receipt of this order.
 - We drop these contempt of court proceedings against the respondents leaving open all other grievances of the petitioner.
 - 3. We direct the parties to bear their own costs.

Sd/~ (K.S. PÜTTÄSWAMY)^Z// (VICE_CHAIRMAN

(L.H.A. REGO) MEMBER (A)

TRUE COPY

DEPUTY REGISTRAR (JAL)

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

-: 5:-

directed the respondents to consider his case for promotion from 13.8.1987 and if so promoted, then fix his seniority in the seniority list.

- In the order of this Tribunal there is 7. no specific direction for denying monetary benefits to the petitioner. In the absence of the same the order of this Tribunal should only be interpreted as directing the respondents to extend him all such consequential and financial benefits to which he is entitled to if he is promoted to the post of SSA. We cannot read the order in any other manner, From this it follows that the denial of monetary benefits from 13.8.1977 to 8.8.1979 was impermissible and unjustified. But the respondents have denied monetary benefits for this short period under a bonafide mistake, We therefore consider it proper not to proceed against them under the CC Act and grant a reasonable time to them to make payment of the difference of amounts due to the petitioner for the said period.
- 8. Sri Rao prays for 3 months time for making payment to the petitioner. Sri Hegde oppose the same.
- 9. We consider it proper to grant 2 months time from the date of receipt of our order.
- 10. On the seniority, the respondents have asserted that they have restored the seniority of the petitioner from the date he was promoted



In terms of this order, the financial benefits due to the petitioner have been paid from 8.8.1979 onwards. But the petitioner claims that he was entitled for payment of financial benefits from 13.8.1977 from which date he has been promoted as SSA for restoration of his seniority from that very date.

- In their reply, the respondents in relying on the order made on 26.10.1987, have asserted that the seniority due to the petitioner had been restored.
- A. Sri R.S. Hegde, learned counsel for the petitioner contends that on terms of the order made by this Tribunal in A.No. 429/86 (T) and the order made on 26-10-1987 by the competent authority promoting his client from 13.8.1977 he was entitled for payment of all consequential benefits from that date and the denial from 13.8.1977 to 8.8.1979 was impermisible and constitutes contempt of this Tribunal.
- 5. Sri M. Vasudeva Rao, learned Additional Central Government Standing Counsel appearing for the respondents in supporting the order made on 26.10.1987, contends that the petitioner who had not worked as SSA from 13.8.1977 to 8.8.1979 was not at all entitled for monetary benefits.
- 6. On an examination of the claim of the petitioner in A.No. 429/86(T) this Tribunal

1. Shri CK Dhargupta, SSA - Ref OO Pt II No.22/SSA/87 dt. 08.9.87

Consequent on the implementation of Central Administrative Tribunal Order dated 25 Sep 1986 in application No.429/86 (T) 1986 and review DPC II considered and recommended for promotion to SSA wef 13 Aug 1977, the pay of the marginally named individual has been re-fixed at Rs.550/-pm wef 13.8.77 (Pre-revised scale) with DNI 1.8.78 on notional basis and granted annual increments as under:-

Rs. 575/-

	01.0017.0	1000
	01.8.1979	Rs.600/-
	01.8.1980	Rs .625/-
Pay Scales:	01.8.1981	Rs •650/-
	01.8.1982	Rs . 675/-
Pre revised:Rs.550-25-780-EB-	01.8.1983	Rs . 700/-
30-900	01.8.1984	Rs.725/-
Revised: Rs.1640_60_2600_EB_	01.8.1985	Rs.750/-
7 5 – 2900		

Financial effect is only from 08.8.79

01.8.1978

Pay fixed at Rs.2180/-pm wef 1.1.986 (Revised pay scale) with DNI 1.8.86 and granted annual increments as under:-

01.8.1986 Rs.2240/-01.8.1987 Rs.2300/-

Auth: JCDA, Bangalore, letter No Pay/832/NGO/Fix dated 19.10.87

sd/(P SIVAPERUMAL) AO,
for DIRECTOR





CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex (BDA) Indiranagar Bangalore - 560 038

Dated : 14 JUN 1988

CONTEMPT OF COURTAPPLICATION NO. 9	/88
IN APPLICATION NO. 429/86(T) & C.C.A.No. 15/87	7 80
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Applicant(s)

Shri C.K. Dhargupta

V/s

The Director, GTRE, Bangalore & another

Respondent(s)

- Shri C.K. Dhargupta
 Senior Scientific Assistant
 Gas Turbine Research Establishment(GTRE)
 Suranjan Das Road
 P.B. No. 7575
 Bangalore 560 075
- 2. Shri R.S. Hegde
 Advocate
 No. 231 (Upstairs)
 Laxmi Nivas, Subedar Chatram Road
 Ananda Rao Circle
 Bangalors 560 009
- 3. The Director
 Gas Turbine Research Establishment(GTRE)
 Suranjan Das Road
 P.B. No. 7575
 Bangalore 560 0075

- 4. The Scientific Adviser to Raksha Mantry & Director General Research & Development Organisation Ministry of Defence DHQ P.O. New Delhi 110 011
- 5. Shri M. Vasudeva Rao Central Govt. Stng Counsel High Court Building Bangalore - 560 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/STRX/INTERIMXERSER passed by this Tribunal in the above said Contempt of Court application(s) on

DEPUTY REGISTRAR
(JUDICIAL)

Encl : As above

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: BANGALORE

DATED THIS THE EIGHT DAY OF JUNE, 1988

Present: Hon'ble Shri Justice K.S. Puttaswamy... Vice-Chairman
Hon'ble Shri L.H.A. Rego.... Member (A)

C.C.A.NO.9/88

C.K. Dhargupta, s/o. late A.K. Dhargupta, Major, working as Senior Scientific Assistant, in Gas Turbine Research Establishment, Bangalore.

Petitioner

(Shri R.S. Hegde....Advocate)
Vs.

- 1. Sri Arunprasad,
 Director, Gas Turbine Research
 Establishment, Government of
 India, Ministry of Defence,
 Suranjandas road, P.B.No.7575,
 Bangalore-75.
- 2. Dr.V.S. Arunachalam,
 The Scientific to Raksha Mantry
 and Director General Research
 & Development, R & D Organisation,
 New Delhi-11.

Respondents

(Shri M. Vasudeva Rao.... Advocate)

This application has come up for hearing before this Tribunal to-day, Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman, made the following:

ORDER

In this application made under Section

17 of the Administrative Tribunals Act, 1985

(AT Act) and Contempt of Courts Act, 1971 (CC Act)

the petitioner has moved this Tribunal to punish

the respondents for non-implementation of an order

. 2/-



made in his favour by this Tribunal on 25.9.1986 in A.No. 429/86 (T).

2. In A.No. 429/86 which was a transferred application received from the High Court of Karnataka, the petitioner had sought for a mandamus to the respondents to promote him as Senior Scientific Assistant (SSA) from 1.8.1977 which was resisted by them on diverse grounds. On examination of the rival claims, a Division Bench of this Tribunal consisting of one of us (Sri L.H.A. Rego, Member (A)) disposed of the same on 25.9.1986 with the following directions:

"...we direct the respondents to consider the case of the applicant for promotion w.e.f. 13.8.1977 and fix his seniority in accordance with rules within two months from the date of receipt of this order."

In compliance with this order, the competent authority has made an order on 26.10.1987 in favour of the petitioner and that order, the construction of which is material, reads thus:

"Last 00 Pt II No.25/SSA/87 Dated:20.10.87

00 Pt II No.26/SSA/87

Dated:26.10.87

(SECTION II NON INDUSTRIAL NON GAZETTED (SCIENTIFIC STAFF)

PAY FIXATION: -